

ITEM NO.16

COURT NO.3

SECTION IV-A

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 15181-15183/2020

(Arising out of impugned final judgment and order dated 04-12-2020 in WP No. 10216/2020 04-12-2020 in WP No. 1892/2020 04-12-2020 in WP No. 11077/2020 passed by the High Court Of Karnataka At Bengaluru)

THE STATE OF KARNATAKA

Petitioner(s)

VERSUS

M. SHIVARAJU &amp; ORS.

Respondent(s)

(IA No. 72618/2021 - INTERVENTION APPLICATION, IA No. 21100/2021 - INTERVENTION APPLICATION)

WITH

SLP(C) No. 15798-15800/2020 (IV-A)

(IA No. 132232/2020 - EXEMPTION FROM FILING AFFIDAVIT, IA No. 132230/2020 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

SLP(C) No. 15796/2020 (IV-A)

(IA No. 131926/2020 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 28-07-2022 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.M. KHANWILKAR

HON'BLE MR. JUSTICE J.B.PARDIWALA

For Petitioner(s)

Ms. Sneha Ravi Iyer , AOR

Mr. Hetu Arora Sethi, AOR

Mr. Prabhuling K. Navadagi, AG

Mr. Nikhil Goel, AAG

Mr. Shubhranshu Padhi, AOR

Mr. Ashish Yadav, Adv.

Mr. Vishal Banshal, Adv.

MS. Rajeshwari Shankar, Adv.

For Respondent(s)

Mrs. Meenakshi Arora, Sr.Adv.

Mr. Jagjit Singh Chhabra, AOR

Mr. Saksham Maheshwari, Adv.

Mr. K.N. Phanindra, Sr.Adv.  
Mr. Ninad Laud, Adv.  
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Mr. Avinash Mathews, Adv.  
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Mr. Anil C. Nishani, Adv.  
Mr. Prasanna Kumar, Adv.  
Mr. Kiran Kumar, Adv.  
Mr. Achappa,  
Mr. Chandrashekhar, AOR

Mr. Anand Sanjay M. Nuli, Adv.  
Mr. Suraj Kaushik, Adv.  
M/S. Nuli & Nuli, AOR

Mr. V. Laxminarayana, Sr. Adv.  
Mr. D.K. Garg, Adv.  
Mr. Dhananjay Garg, AOR  
Mr. Abhishek Garg, Adv.  
Mr. Ishaan Tiwari, Adv.

Mr. M. Nizam Pasha, Adv.  
Mr. Yojit Singh, Adv.  
Mr. Lzafeer Ahmad B. F., AOR

Mr. Kumar Dushyant Singh, AOR

UPON hearing the counsel the Court made the following  
O R D E R

Mr. Prabhuling K. Navadagi, learned Advocate General  
appearing for the State of Karnataka, on instructions, submits  
that the delimitation process was completed and came to be

notified on 09.06.2022. The notification was, however, published on 14.07.2022. Further, the Dedicated Commission has also submitted its report to the State Government on 21.07.2022.

In that view of the matter, we direct the State Government to notify ward-wise reservation chart, local body-wise within one week from today to facilitate the State Election Commission to initiate appropriate steps for ensuring constitution of concerned local bodies within a reasonable time frame strictly in accordance with the provisions of the Act and other constitutional parameters.

In case, there is grievance regarding undue delay in initiation of process by the State Election Commission, in any local body across the State, it will be open to the aggrieved person(s) to approach this Court for issue of appropriate directions, if and when necessary.

List this matter on 26.08.2022.

IA Nos.100050 and 72618 of 2022

Mr. Nizam Pasha, learned counsel appearing for the applicant submits that he has serious objection to the pattern of delimitation evolved by the State Government and as notified vide publication dated 14.07.2022.

It will be open to the applicant(s) to take recourse to such other remedy, as may be permissible in law.

All contentions available to both sides are left open,  
including about the maintainability of such proceedings.

These applications are disposed of accordingly.

(DEEPAK SINGH)  
COURT MASTER (SH)

(VIDYA NEGI)  
ASSISTANT REGISTRAR